COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 175 of 2017

Dated: 9th July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s Essar Power (Jharkhand) Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. M.G. Ramachandran

Ms. Ranjitha Ramachandran for R-2

Mr. R.K. Mehta

Ms. Himanshi Andley for R-5

Ms. Jyotsna Khatri for R-10

ORDER

None appears for the appellant.

Learned counsel for the respondent No.5 states that Respondent No.5 does not wish to file any reply.

In the interest of justice, we adjourn the matter to 08.08.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member